

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 210
52/241-242/ND/2021

IN THE MATTER OF:
Sachin Upadhaya

...APPLICANT

Vs.

M/s. Pine and Peak Developers Ltd.

...RESPONDENT

Section
Under Section 241-242

Order delivered on 17.08.2021
(Virtual Hearing)

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

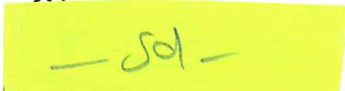
**:Mr. Arun Saxena & Mr. Saral
Sharma, Advocates. Ms. Nalini,
Advocate.**

For the Respondent

**:Mr. Naveen Kr. Singh & Mr. Rohit
Aggarwal, Advocates.**

ORDER

Heard the submissions made by the Ld. Counsel for the petitioner. Ld. Counsel for the R3 is facing certain network issues. Therefore, the matter is now posted after two weeks. Ld. Counsel for the petitioner has prayed for grant of time to file rejoinder. Two week's time has been granted for filing rejoinder. Post the matter to **22nd September, 2021.**


(Hemant Kumar Sarangi)
Member (T)


(P.S.N. Prasad)
Member (J)

(Annu)